

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 176/2010

Sub: Approval of transmission tariff for 400 kV Bina-Nagda D/C transmission line along with associated bay equipment at Nagda and Bina in Western Region for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 28.10.2010

Coram : Shri S.Jayaraman, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : MPPTCL, MSEDCL, GUVNL, Govt. of Goa, Daman and Diu, Dadra Nagar Haveli, CSEB and MPAKVNIL

Parties present : Shri Rakesh Prasad, PGCIL
Shri Rajeev Gupta, PGCIL
Shri M.M.Mondal, PGCIL
Shri Manoj Dubey, Advocate MPPTCL
Ms. Sonali Namdeo, Advocate, MPPTCL
Shri Deepak Srivastava, MPPTCL

This petition has been filed for approval of transmission tariff in respect of 400 kV Bina-Nagda D/C transmission line along with associated bay equipment at Nagda and Bina in Western Region for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as the 2009 regulations).

2. The learned counsel for the Madhya Pradesh Power Trading Company Limited (MPPTCL) submitted that MPPTCL has filed a preliminary reply confined to the issue of relaxation of the provisions of the 2009 regulation and sought permission to file detailed reply touching upon the merit of the issues raised in the petition. The Commission clarified that

MPPTCL should have filed a detailed reply including therein the issue of preliminary submission with regard to additional capital expenditure.

3. Learned counsel further submitted that the prayer of the petitioner for additional capital expenditure on account of undischarged liabilities is not in conformity with Regulation 9 (2) of the 2009 regulations and should not be allowed. The learned counsel submitted that the petitioner should be directed to give detailed justification for relaxation of the provisions of the 2009 regulations including the details of liabilities to establish that the undischarged liabilities claimed were within the original scope of work.

4. The Commission directed MPPTCL to file a detailed reply to the petition latest by 12.11.2010, with an advance copy to the petitioner. The petitioner shall file rejoinder, if any, by 26.11.2010.

5. Subject to above, order in the petition was reserved.

sd/-
(T.Rout)
Joint Chief (Law)